

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**EASTERN ZONE BENCH: KOLKATA****Original Application No. 70/2026/EZ**

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
Tribunal Act, 2010)

In the matter of :

Dillip Kumar Samantaray **...Applicant**
-Vrs.-
JSW Utkal Steel Limited and Ors. **...Respondents**

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CUTTACK

By the Applicant through Counsel

DATE:- 13.03.2026

Akhand

Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

Plot No. 6F-1030, CDA, Sector-9,

Cuttack, Odisha – 753014

email : akhand111@gmail.com

SYNOPSIS

That the applicant is filing this O.A. for necessary orders from the Hon'ble Tribunal to the state and central Government authorities to cancellation of EC and NOC for ground water issued in favour of the M/s. JSW Utkal Steel Limited operating at Jagatsinghpur District, Odisha.

Though there is clear condition in Environment Clearance in favor of the Company that “**No Ground water shall be abstracted**”, now company has indiscriminately digging borewell and tubewell in the above villages and started abstracting ground water, which shows the clear cut violation of conditions put in the Environmental clearance issued in favor of the Company. Without going through EC issued in favor of the company, the CGWA has issued NOC for abstracting ground water through 5 tube well. The company also violated the condition of NOC. Though the applicant made a representation to the state and central Govt. authorities, no authorities are taking action in this regard, Hence this OA.

LIST OF DATES

31.01.2018 : The Water Resources Department allocated permission for surface water.

11.04.2022 : EC granted in favour of Company

15.09.2023 : Revised EC granted in favour of Company

25.03.2025 : 1st NOC for abstraction of ground water through 3 tube well.

23.12.2025 : 1st NOC for abstraction of ground water through 2 tube well.

20.01.2026 : News published in Orissa Post, Oriya daily at Bhubaneswar

27.01.2026 : The Applicant made representation to the state authorities for action against the company violating statutory provisions.

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MEMO OF PARTIES

Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha - 751025, M-9853632850, email : dillipsamantaray476@gamil.com **... Applicant**

-Versus-

1. JSW Utkal Steel Limited, through its Director, Jatadhari Bhawan, Near NAC Girl's School, Madhuban, Paradip, Dist-Jagatsinghpur, Odisha - 754142,

Also at Project Office at Plot No. 3, Forest Park, Bhubaneshwar, Odisha-751009, Email: mm@jsw.in

2. State of Odisha represented by Chief Secretary, Government of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha-751001, email : csori@nic.in
3. Principal Secretary, Department of Water Resources, Government of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha-751001, email : wrsec.or@nic.in

4. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha -751001, email : fesec.or@nic.in
5. Collector & District Magistrate, Jagatsinghpur, Collectorate Office, AT/PO/Dist-Jagatsinghpur, Odisha - 754103, email: dm-jagatsinghpur@nic.in
6. Chairman, Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad-121001, email: chmn-cgwb@nic.in
7. Regional Director, Central Ground Water Board, South Eastern Region, Bhujal Bhawan, Khandagiri Square, Bhubaneswar-751030, Odisha, email : rdser-cgwb@nic.in
8. Member Secretary, State Pollution Control Board, A-118, Unit – VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email: member.secy@ospboard.org
9. Member Secretary, State Environment Impact Assessment Authority(SEIAA), Odisha, At – 5RF-2/1, Acharya Vihar, Unit – 9, PIN – 751002 email : seiaaorissa@gmail.com
10. Secretary, Ministry of Environment, Forests & Climate Change, Govt. Of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi – 110003 email : secy-moef@nic.in

CUTTACK

By the Applicant through Counsel

DATE:- 13.03.2026



Akhand, Advocate
B.C.E. No.O-269/2023 . Ph:7008816891
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(Under Section 14 R/W Section 18 (1) & (2) Of The National Green
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In the matter of :

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JSW Utkal Steel Limited and Ors.	...Respondents

MOST RESPECTFULLY SHOWEATH :

1. The address of the Counsel of the applicant is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
2. That the present application is being filed under section 14 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant, being interested in the protection of the environment and ecology.
3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.
4. That the applicant is a practicing advocate and environment activist presently residing at Bhubaneswar and have filed many cases before this Hon'ble Tribunal for protection of environment and ecology.

5. That M/s. JSW Utkal Steel Limited/R-1(here in after “Company”) is Setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA Crude Steel with 10 MTPA Cement grinding unit & 900 MW Captive Power Plant, located at Polanga, Bayanala Kandha, Gobindapur,Dhinkia, Nuagaon and Jatadhara Villages, Ersama Tehsil, Jagatsinghpur District, Odisha. Though there is clear condition in Environment Clearance in favor of the Company that **“No Ground water shall be abstracted”**, now company has indiscriminately digging borewell and tubewell in the above villages and started abstracting ground water, which shows the clear cut violation of conditions put in the Environmental clearance issued in favor of the Company. The local news paper also raised this issues and questioned about the illegal acts by the Company violating the environment norms. Photographs collected by the Applicant from the project site also shows that multiple borewells are there in the project site and also new bore well are also being dug there. Even some places which are bounded by the company also have hundreds bore wells as per the allegation of the local villagers.

The Copies of News Clippings of ‘Orissa Post’ published at Bhubaneswar dt 20.01.2026 and Photographs are annexed as Annexure – 1 Series

6. That the Environment Clearance was granted to M/s. JSW Utkal Steel Limited by the MoEF vide letter No. J-11011/524/2017-IA.II (I) dated 11.04.2022 for setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA crude steel with 10 MTPA Cement grinding unit & 900 MW Captive Plant Near Paradeep Jagatsinghpur district, Odisha. Pursuant to the Order passed by this Hon’ble Tribunal this EC was re-validated with some additional conditions and new EC was granted on 15.09.2023. In this EC, the

first additional condition is like this “ 223200 KLD water shall be sourced from upstream of Jobra barrage at Mahanadi river, 87 km from the site. **No ground water shall be abstracted.**” But in violation to this vital condition put forth in the EC, the Company now engaged in digging hundreds of the borewell in the project areas which spreads over 4,004 acres of land of which 437.68 acres is private land, and 3566.342 acres is Government land (2958.79 acres forest land and 607.53 acres non-forest government land) and abstracting ground water for its project works. The land for the project lies in 8 villages of three Gram Panchayats. Therefore, abstracting ground water indiscriminatingly has a serious impact over the ground water level of that area and also on environment. The Environmental Clearance may be cancelled as the condition of not abstracting ground water is violated by the company .

The copy of the Environment Clearance in favor of the Company is annexed as Annexure – 2.

7. That the Government in Department of Water Resources on 31.01.2018 allocated 117.71 Cusecs(12000 cum/hr) of water in favor of company for their proposed Greenfield 12 MTPA Integrated steel Plant, Iron Ore Processing Plant (IOPP) Capacity 32 MTPA with captive port and 900 MW Co-Generation Captive Power Plant from a suitable location over river Mahanandi to be identified by the Department of Water Resources.

Copy of the surface water allocation letter is annexed as Annexure – 3.

8. That the applicant came to know through RTI replies provided by the Central Ground Authority that “M/s JSW Utkal Steel Limited has obtained 2 NOC’s from CGWA, The ‘Application

type' is for infrastructure category. Approval was given for 5 nos of tube well." First NOC has been issued on 25.03.2025 for 3 tubewell and second NOC has issued on 23.12.2025 for 2 tube well for five years. However, the company have already dug hundreds of tube well inside the project area violating all the norms put in the conditions of the Environment Clearance. Further, the CGWA without going through the EC provided NOC for 5 tube well, which is also illegal as the EC clearly stipulates that there will be no ground water extraction. Even though the applicant has filed grievance regarding the illegal abstraction of ground water by the company, no action has taken by the CGWB. Further, mandatory compliance of the condition of NOC is not complied by the company as uncontrolled water and indiscriminatingly abstracting ground water from multiple spots of the project site. Tamper proof digital water flow meter is not installed. It is not calibrated by an authorized agency as no water flow meters are installed. The company has not constructed observation well(piezometers) for ground water level monitoring.

Copy of the RTI replies regarding the NOC for ground water abstraction issued by CGWB are annexed as Annexure – 4.

9. That the applicant has made representations to all the Government Respondents on 27.01.2026 with a prayer to conduct an immediate field inspection and hydrogeological assessment of ground water extraction and initiate penal and remedial action as per the environmental laws and impose Environmental Compensation upon the company. But no action has been taken by the Respondents more particularly by Collector, Jagatsinghpur and the CGWB, New Delhi and its regional office though these three

public authorities are empowered by the law to monitoring and periodic inspection and taking action for imposition of Environmental Compensation.

Copy of the representation to Government authorities is annexed as Annexure – 5.

10. That as per Clause 10.0 of “Guidelines To Regulate And Control Ground Water Extraction In India” issued by Ministry of Jal Shakti the District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation. Further, Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority. But these two authorities has not anything on the grievance of Applicant.

11. That the Ministry of Environment, Forests & Climate Change, Govt. Of India and State Environment Impact Assessment Authority (SEIAA), Odisha, those are authorities issuing Environmental Clearance with required condition to comply by the Company, when the company violating the conditions, they must initiated proceedings for cancellation of EC. But they have done nothing in this matter.

12. That the applicant is filling the present application from amongst following ground

GROUND

A. That the company violated the specific conditions No. 1 of the Environmental Clearance issued in favor of the Company by MoEF, Govt. of India by digging numbers of tube well in the project site though there is specific condition that the no ground water will be extracted.

B. That the EC issued in favor of the company has a specific conditions that must be complied that that there shall be no ground water abstraction. Now the company violated that conditions by abstracting ground water from number of location by digging multiple bore wells. The Ministry of Environment & Forest must initiate process for cancellation of EC. But the Ministry and SEIAA, Odisha has also has not taken any action against the company.

C. That the CGWA without going through the EC, has issued NOC for 5 tube well in favor of the company with some conditions. But company has dug multiple times of the permitted tube well in different places of the project site. The company also violates the conditions of NOC.

D. That the land for the project lies in 8 villages of three Gram Panchayats. Therefore, abstracting ground water indiscriminatingly has a serious impact over the ground water level of that area and also on environment.

E. That as per sub-clause (g) of Art. 51-A of the Constitution of India it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures. But on contrary the Government respondents are sitting silent even after

the grievance made by the applicant in this matter that hamper ecological imbalance and huge loss to the ground water reserve.

F. That the absence of any action by District and State authorities shows the pathetic red tape attitude of the Government Organization towards the Environment and thus the applicant prays urgent intervention of this Hon'ble Green Tribunal and as such seeks the direction of this Hon'ble Court to the respondents to take action in a time bound manner.

G. That the Respondent Government Organizations would fail to uphold the provisions of the Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, The Forest (Conservation) Act, 1980; in their true letter and spirit.

LIMITATION

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action. Thus the cause of action is a continuous one and hence the present application is filed within limitation period.

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

I. Directing to constitute of a joint committee of District Collector, Jagatsinghpur; Competent Officials of CGWB, Delhi or South Eastern Regional office at Bhubaneswar, SPCB, Odisha and SEIAA, Odisha and other officers as Hon'ble Tribunal deems fit to inquiry and submit its reports before the Tribunal.

II. Direct Collector-District Magistrate, Jagatsinghpur to take enforcement measures like cancellation of NOC, sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.

III. Direct MoEF, Govt. of India to initiate process against the company for cancellation of the EC issued in favour of the company as the industry violated specific condition of not to abstract ground water.

IV. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and willful dereliction of duties causing damage to environment.

V. Impose Fine and Environment Compensation upon the Company as there is irreparable loss to the environment and huge loss to ground water reserve in the area.

VI. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

CUTTACK

Counsel

DATE:- 13.03.2025

By the Applicant through



Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. /2026/EZ



IN THE MATTER OF: -

Sri Dillip Kumar Samantaray

...Applicant(s)

VERSUS

JSW Utkal Steel Limited & Ors.

...Respondents

AFFIDAVIT

I, Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray,
at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar,
G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha do hereby solemnly affirm and
state as follows:-

1. That I am the Applicant in the above mentioned application and competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

Dillip Kumar Samantaray
DEPONENT

VERIFICATION

Verified on this the 13th day of March 2026 at Cuttack that
the contents of the above affidavit are true and correct. No part of it is
false and nothing material has been concealed there from.

Identified by;

The above named Deponents
Solemnly affirm on 13/3/2026

by D.K. Samant being identified
by Sri. Akhanda

Acharya
Advocate

13/3/26
Dukhishyam Panda
NOTARY, CUTTACK
ODISHA

Dillip Kumar Samantaray
DEPONENT

News clipping of "Orissa Post", Bhubaneswar, dated 20.01.2026

JSW accused of illegally extracting groundwater

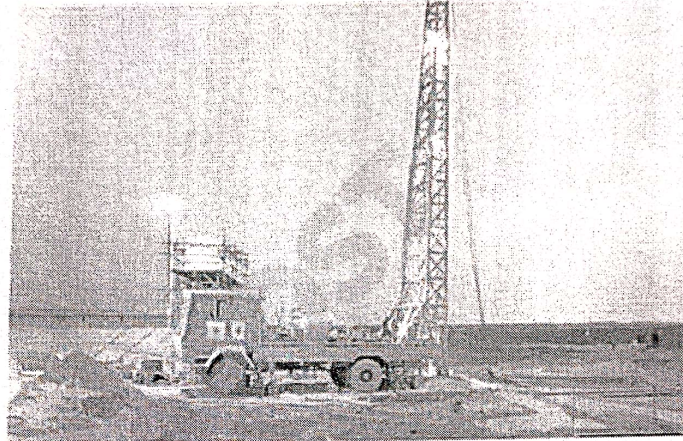
POST NEWS NETWORK

Kujang, Jan 19: Even as the government has imposed curbs on groundwater extraction to conserve the fast-depleting resource, allegations have surfaced that JSW is illegally drawing large quantities of groundwater at its under-construction steel plant in Dhinkia-Charidesh area of Ersama block in Jagatsinghpur district.

Residents of Dhinkia-Charidesh — covering Dhinkia, Gadagujang and Nuagaon gram panchayats — have expressed concern that indiscriminate extraction of groundwater for the JSW project could have serious long-term consequences for the local population. They fear that unless immediate corrective steps are taken, the area may face an acute drinking water crisis in the coming years.

According to sources, the Central Ground Water Board (CGWB) had granted permission at the preliminary stage of the project to dig only three borewells for construction purposes. However, it is alleged that the company has illegally drilled more than 300 borewells and has been extensively using groundwater for construction activities.

Following complaints lodged with the CGWB, the company authorities reportedly removed the upper pipes of several borewells. However, fresh



allegations have now emerged that borewells are again being drilled in the area to supply water to labour colony and batching plant.

Earlier, several borewells exceeding depths of 1,000 feet were reportedly drilled and made operational. Locals now apprehend that excessive deep extraction could lead to saline water intrusion into shallow tube wells in Dhinkia-Charidesh area in the near future.

Such a development, residents warn, would severely affect the availability of potable and usable water, pushing the region towards a serious water crisis.

Despite this, no action has been taken by the CGWB or the district administration, said Deen Dayal Paradip Industrial Workers' Union president Kh-

irod Chandra Parida and Jindal-affected Dhinkia-Charidesh Unnayan Samiti convenor Bijay Ketan Sahu.

They warned that industrialisation should not be allowed to push human lives towards danger.

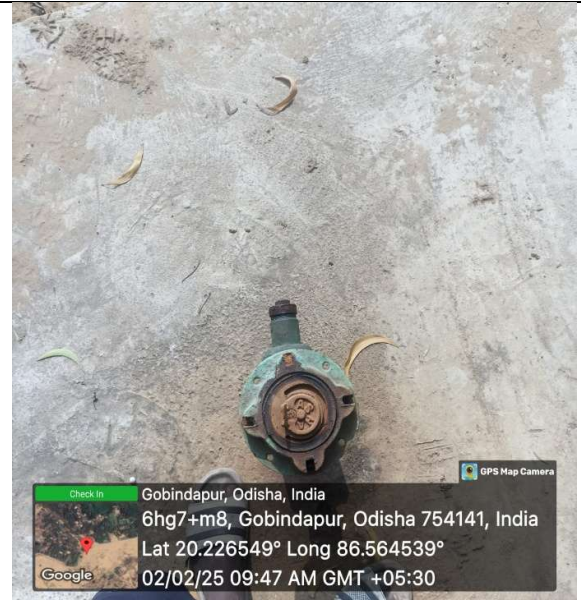
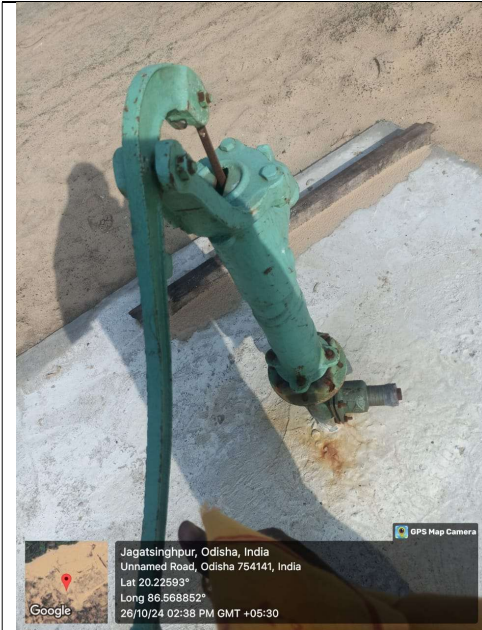
They said the company had earlier entered into an agreement to draw water through pipelines from the Jobra anicut of the Mahanadi river for use in construction and other activities. However, no arrangements have been made for this so far.

Parida and Sahu said a proper inquiry would bring all facts to light and demanded an investigation into the matter.

Attempts to contact JSW project public relations officer Mitra-bhanu Choudhury for comment were unsuccessful, as he did not respond to phone calls.







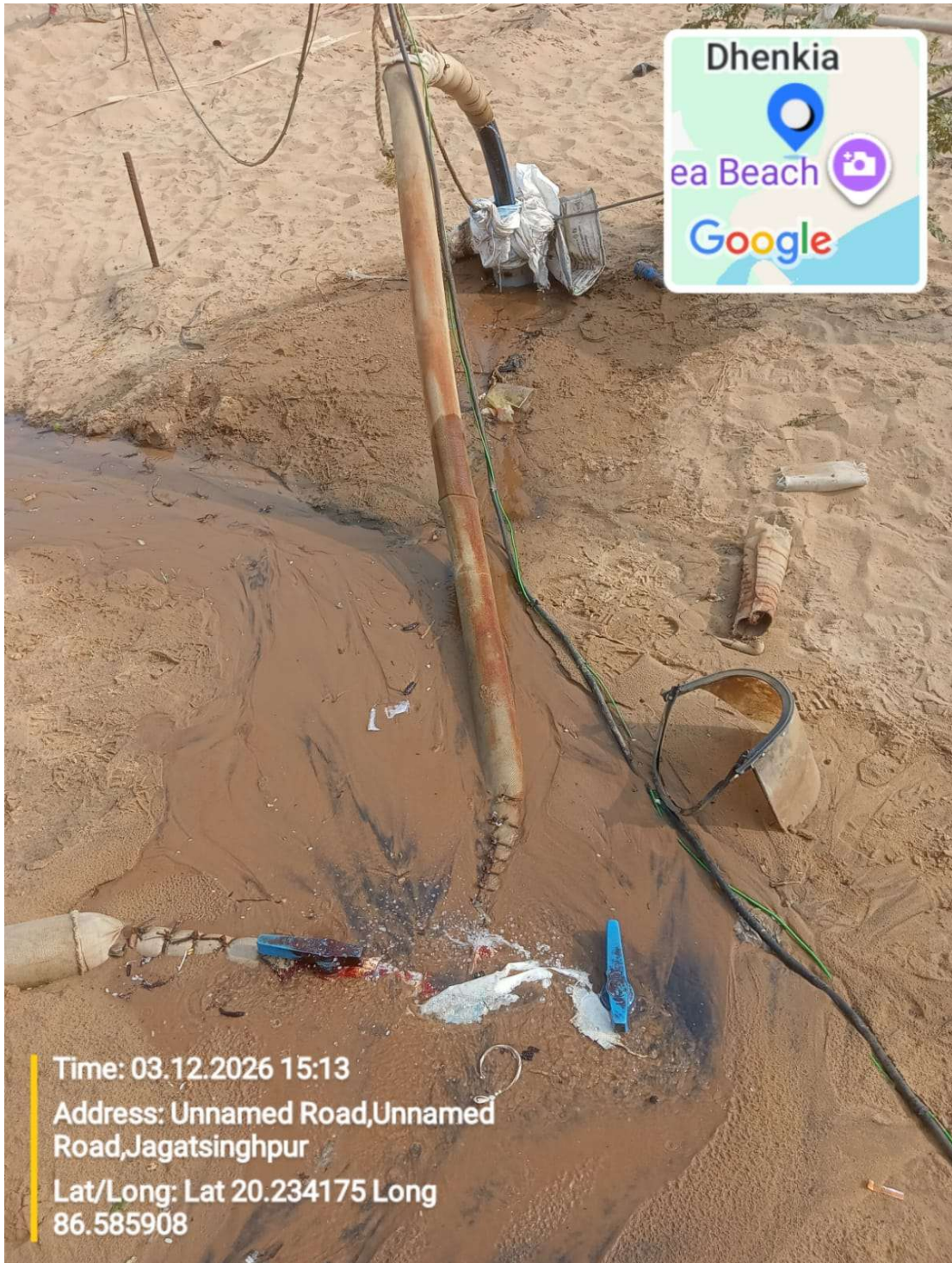


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F. No. IA-J-11011/524/2017-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division – Industry I sector)

Indira Paryavaran Bhawan,
 Jor Bagh Road, Aliganj,
 New Delhi – 110003

Dated: 15th September, 2023

To,

M/s. JSW Utkal Steel Limited,
 Plot No. 3, Forest Park,
 Bhubaneshwar, Odisha-751009
 Email: mm@jsw.in

Subject: Setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA Crude Steel with 10 MTPA Cement grinding unit & 900 MW Captive Power Plant by M/s. JSW Utkal Steel Limited, located at Polanga, Bayanala Kandha, Gobindapur, Dhinkia, Nuagaon and Jatadhara Villages, Ersama Tehsil, Jagatsinghpur District, Odisha –Re-validation of Environmental Clearance – regarding.

- Ref. : (i) Ministry's EC vide letter No. J-11011/524/2017-IA.II (I) dated 11.04.2022**
(ii) Order of Hon'ble NGT dated 20.03.2023 [in the matter of Prafulla Samantray Vs. Union of India & Ors. vide Appeal No. 21 of 2022/EZ (I.A. No. 167/2022/EZ)]
(iii) Order of Hon'ble Supreme Court of India, dated 15.05.2023 [in the matter of Civil Appeal No. 3657-58 of 2023]

Sir,

This is in reference to the Order of Hon'ble NGT dated 20.03.2023 [in the matter of Prafulla Samantray Vs. Union of India & Ors. vide Appeal No. 21 of 2022/EZ (I.A. No. 167/2022/EZ)] and the Order of Hon'ble Supreme Court of India, dated 15.05.2023 [in the matter of Civil Appeal No. 3657-58 of 2023] with regard to the above mentioned project. The Hon'ble NGT and Hon'ble Supreme Court of India disposed the cases with certain directions to the EAC/Ministry. In this context, the Proposal was referred to the EAC for compliances of the directions of the Hon'ble Courts.

2. The Environment Clearance was granted to M/s. JSW Utkal Steel Limited [JSW USL] by the Ministry vide letter No. J-11011/524/2017-IA.II (I) dated 11.04.2022 for setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA crude steel with 10 MTPA Cement grinding unit & 900 MW Captive Plant Near Paradeep Jagatsinghpur district, Odisha by M/s. JSW Utkal Steel Limited.

3. It is mentioned that an Appeals vide 21-22 of 2022 titled Prafulla Samantray Vs. Union of India & Ors. was filed before the Hon'ble National Green Tribunal (Eastern Zone), challenging the EC granted dated 11.04.2022. The Environment Clearance for setting up of the ISP and Cement grinding unit was challenged in Appeal No. 21/2022 and the Environment Clearance dated

12.04.2022 for setting up the Captive jetty was challenged in Appeal No. 22/2022 before the same Bench. Both the appeals were connected and were heard together at length during the proceedings. The Hon'ble NGT, vide its judgment dated 20.03.2023 has allowed the Appeals and suspended the Environment Clearance granted for both the projects. Accordingly, Hon'ble NGT has remitted the matter to the MoEF&CC for fresh appraisal and decision by MoEF&CC in the light of observations made in the judgement.

4. The matter has been examined in the Ministry and accordingly the matter was placed before the Expert Appraisal Committee (Industry-1) in its **26th meeting held on 17th April 2023, in 31st meeting held on 15th – 16th May, 2023, 33rd meeting held on 30th May, 2023, in the 36th EAC held on June 7, 2023, in 40th EAC meeting held on 21st July 2023 and 41th EAC meeting held during on 2nd & 4th & 8th August, 2023. The minutes of the meetings are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.**

5. The EAC (Industry-I) in its 41st meeting held on 2nd, 4th and 8th August 2023 based on detailed deliberations observed that all the points that have been raised by Mr. Prafulla Samantara in his representation have been already addressed prudently by this EAC in its deliberations and recommendations. The Committee has also addressed all the concerns raised in the Order dated 20.03.2023 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in Appeal No. 21 of 2022 and Appeal No. 22 of 2022 and the Order dated 15.05.2023 passed by the Hon'ble Supreme Court in CA No. 3657-58 of 2023. This was done with the collective and stringent socio-environmental acumen of this Committee, leaving no scope for omissions or any biases, which is clearly evident from the various recommendations made for protecting and conserving the environment as well as the well-being of the people at large. This EAC has taken utmost care to address all the issues keeping in view the environment, ecology and the livelihood of affected parties. It is pertinent to mention that the EAC in its 36th Meeting held on 7th June 2023 recommended additional safeguards and mitigation measures that became essential with changing scenario with passage of time, considering the global climate change and sustainable development paradigms.

Recommendations of the EAC

6. The EAC (Industry-I) in its 41st meeting held on 2nd, 4th and 8th August 2023 based on detailed deliberations inter-alia reiterates its recommendations during its 36th EAC meeting held on 7th June 2023 for grant of Environment Clearance dated 11.04.2022 subject to the stipulation additional environmental safeguards and mitigation measures including the following additional specific conditions:

Sl No	Specific conditions w.r.t. EC dated 11.04.2023	Revised Specific conditions	Remarks by the EAC
1	(xiv). 223200 KLD water shall be sourced from upstream of Jobra	(xiv.) 147500 KLD water shall be sourced from ISS at Chaudhurygada, 25 km from the site. (Including the additional water required to provide	With changing scenario, the water requirement for the proposed project has been revisited and revised based

	barrage at Mahanadi river, 87 km from the site. No Ground water shall be abstracted.	ferrule water to villages enroute water pipeline 24400 KLD). No Ground water shall be abstracted. The PP, as committed, shall create water harvesting stations at regular intervals along the 25 Km pipe line through which water is drawn from the Chowdhurigada ISS and make water available to villagers. The PP as committed shall rejuvenate the identified 110 existing community ponds.	on Best Industry Practices (as summarized in table) and the water requirement is substantially reduced now.
2	(xv). Treated surplus water from Iron Ore Slurry dewatering plant shall be fully utilized in construction and supplied to IDCO as per MOU between IDCO and PP.	(xv). Treated surplus water from Iron Ore Slurry dewatering plant shall be fully utilized in the Unit.	With changing scenario water requirement for the proposed project has been revisited & revised based on recycling of water and its use in the process so that water requirement is decreased.
3	(xxviii). Green belt shall be developed in 372 ha of the plant area with a tree density of 2500 trees per ha. Plantation shall be completed in 3 years followed by gap filling in the next two years.	(xxviii.) Green belt shall be developed over an area of 34% (383 ha) of plant area inside the plant and on 85 Ha (7% of plant area) outside the plant area on Government land at the cost of the Project Proponent. Tree density of 2500 trees per ha shall be maintained. Necessary arrangements (MOU) shall be made with the State Govt. in this regard within six months. This land shall not be used for any purpose other than green belt by the PP. The selection of species will be in consultation with the State Forest Department, and forestry experts. M/s JSW shall not use this 85 ha. land for any purpose other than green belt.	EAC has gone through the letter of OSPCB dated 18-4-2023 addressed to JSWUSL that “a small portion of the said project area is overlapping with the demarcated SPA of Paradeep” and considered the proposal as per the OM of MoEFCC dated 31-10-2019 to deal with CPA/SPA. The Committee deliberated the Action plan on the CEPI guidelines and found in order.
5	(xxxii). 1905 m ³ /hr waste water shall be generated from the plant, the same shall be treated and recycled maintaining	(xxxii). 1481 m ³ /h of wastewater shall be generated from the plant and same shall treated and recycled maintaining ZLD status of the plant	With changing scenario, the water requirement for the proposed project has been revisited and revised based on proposed Best Industry Practices.

	ZLD status of the plant.		
Additional Safeguards/EC conditions be included in the EC			
6	-	The PP shall strictly implement the action plan prepared as per MoEF&CC O.M. No. 22-23/2028-IA.III dated 31/10/2019 and MoEF&CC O.M. No. 22-23/2028-IA.III dated 05/07/2022. Stringent measures shall be undertaken as per the submitted action plan to minimise the Air emissions. All conditions stipulated in the “Action Plan for abatement of pollution in industrial areas of Paradeep, prepared by OSPCB in July 2020 to bring down the CEPI score” shall be also strictly complied and implemented by the PP. Compliance Report shall be submitted to IRO, MoEFCC.	The EAC has gone through the letter of OSPCB dated 18-4-2023 that “a small portion of the said project area is overlapping with the demarcated SPA of Paradeep” and considered the proposal as per the OM of MoEFCC dated 31-10-2019 to deal with CPA/SPA. The Committee deliberated the Action plan on the CEPI guidelines and found in order.
7	-	The Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company’s carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.	Some more additional EC conditions are being stipulated by the present EAC (Industry-1 Sector), while considering proposals by considering the global climate change and sustainable development.
8.	-	The PP should prepare and implement a Road map on Circular economy and also align their operations towards achieving the goal of Sustainable Development.	
9.	-	The PP should engage the local communities through their involvement in preparation and implementation of Social Impacts Mitigation Action	This may help the local people for Community Development and livelihood etc.

		Plan (like Community Development Plan/Social Mitigation Plan) to address the social, R&R, livelihood issues of the project-affected families (PAFs) and the population living within 2/5/10 kms of the project.	
10	-	The PP shall adopt and implement the “Green Building” concept during the construction and operational periods to minimise the carbon foot print.	Some more additional EC conditions are being stipulated by the present EAC (Industry-1 Sector), while considering proposals by considering the global climate change and sustainable development and community engagement.
11	-	The PP shall provide access point in every revenue village along the pipeline (from Choudhury Gada ISS to ISP about 25 km of length, passing through multiple villages of Kujang and Ersama Block) route to get water as per requirement.	This may help the local people for getting water supply.

7. Based on the detailed deliberations by the EAC, the Project Proponent has revised the Action Plan on the issues raised during Public hearing along with revised budget from **Rs. 196.05 crore to Rs. 657.05 crore**. The Action Plan along with budgetary provisions is given at **Annexure 1**.

8. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to **re-validates the Environmental Clearance of M/s. JSW Utkal Steel Limited dated 11.04.2022** subject to stipulation additional environmental safeguards and mitigation measures including the following modified and additional specific conditions:

A. Modified specific EC conditions: The modified EC conditions are as below:

1. **Specific EC condition no. (xiv.)** 147500 KLD water shall be sourced from ISS at Chaudhurygada, 25 km from the site. (Including the additional water required to provide ferrule water to villages enroute water pipeline 24400 KLD). No Ground water shall be abstracted. The PP, as committed, shall create water harvesting stations at regular intervals along the 25 Km pipe line through which water is drawn from the Chowdhurigada ISS and

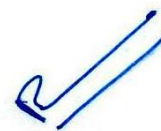
make water available to villagers. The PP as committed shall rejuvenate the identified 110 existing community ponds.

2. **Specific EC condition no. (xv).** Treated surplus water from Iron Ore Slurry dewatering plant shall be fully utilized in the Unit.
3. **Specific EC condition no. (xxviii.)** Green belt shall be developed over an area of 34% (383 ha) of plant area inside the plant and on 85 Ha (7% of plant area) outside the plant area on Government land at the cost of the Project Proponent. Tree density of 2500 trees per ha shall be maintained. Necessary arrangements (MOU) shall be made with the State Govt. in this regard within six months. This land shall not be used for any purpose other than green belt by the PP. The selection of species will be in consultation with the State Forest Department, and forestry experts. M/s JSW shall not use this 85 ha. land for any purpose other than green belt.
4. **Specific EC condition no. (xxxii).** 1481 m³/h of wastewater shall be generated from the plant and same shall treated and recycled maintaining ZLD status of the plant

B. Additional EC specific conditions.

- i. The PP shall strictly implement the action plan prepared as per MoEF&CC O.M. No. 22-23/2028-IA.III dated 31/10/2019 and MoEF&CC O.M. No. 22-23/2028-IA.III dated 05/07/2022. Stringent measures shall be undertaken as per the submitted action plan to minimise the Air emissions. All conditions stipulated in the “Action Plan for abatement of pollution in industrial areas of Paradeep, prepared by OSPCB in July 2020 to bring down the CEPI score” shall be also strictly complied and implemented by the PP. Compliance Report shall be submitted to IRO, MoEFCC.
- ii. The Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company’s carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
- iii. The PP should prepare and implement a Road map on Circular economy and also align their operations towards achieving the goal of Sustainable Development.
- iv. The PP should engage the local communities through their involvement in preparation and implementation of Social Impacts Mitigation Action Plan (like Community Development Plan/Social Mitigation Plan) to address the social, R&R, livelihood issues of the project-affected families (PAFs) and the population living within 2/5/10 kms of the project.
- v. The PP shall adopt and implement the “Green Building” concept during the construction and operational periods to minimise the carbon foot print.
- vi. The PP shall provide access point in every revenue village along the pipeline (from Choudhury Gada ISS to ISP about 25 km of length, passing through multiple villages of Kujang and Ersama Block) route to get water as per requirement.

9. All other conditions stipulated in the environmental clearance letter no. J-11011/524/2017-IA.II (I) dated 11.04.2022 shall remain the same.
10. The Ministry reserves the right to stipulate additional conditions if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.
11. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
12. This issues with the approval of the Competent Authority.



(Dr. R. B. Lal)
 Scientist 'F'/ Director
 Tel: 011-20819346
 Email-rb.lal@nic.in

Encl. as above at Annexure –I

Copy to:-

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha
2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest And Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023 ODISHA
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.

8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
9. Member Secretray IA Infra-1 Sector, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
10. District Collector, Jagatsinghpur District r, Odisha.
11. Guard File/Monitoring File/ Parivesh Portal /Record File/Parivesh portal



(Dr. R. B. Lal)

Scientist 'F'/ Director

Tel: 011-20819346

Email-rb.lal@nic.in



Additional Action Plan & Budget Under PH action plan activity: Action plan as per MoEF&CC O.M. dated 30/09/2020 (This is in addition to the amount of Rs. 196.05 Cr have been earmarked to address the issues raised during public hearing. In EC dated 11/04/2022)

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
VILLAGE ADOPTION PROGRAM								
Adoption of Villages to develop them as Model smart villages	Adoption of 10 Villages within 0-2 Km radius of project site. (Dhinkia, Gobindpur, Garakujanga, Noliasahi, Polanga, Bhuinyapal, Nuagan, Bayanalkandha, Panigadikandha, Balitutha.)			Adoption of 6 Villages within 0-2 Km radius of project site (Abhaychandpur, Trilochanpur, Banapatakandha, Kokakhand, Kankardia, Nuaratanpur)				16.00
RURAL COMMUNITY INFRASTRUCTURE								
Peripheral road for the villages near project site			Building 15 KM peripheral 2 Lane concrete road starting from Village Bhyuanpal, through Polanga, Garhkujang, Nuagan, Gobindpur to connecting to Paradip coastal road.					60.00
Street Light/Mini and High mast lighting at Public places including repair & maintenance in villages/towns/markets within 10 Km of		200 street/Hig/minimast light	200 street/Hig/minimast light	200 street/Hig/minimast light	200 street/Hig/minimast light	200 street/Hig/minimast light	200 street/Hig/minimast light	4.00

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
Project Location								
Street Lights on Paradip-Cuttack Highway	200 Street lights	200 Street lights						2.00
Development of Parks/Recreation Centres/Gyms etc. in		1 Children Park at Garakuja nga	One General Park at Nuagan	1 children Park at Gobindpur	One General Park cum 1 children park/Gym, 1 at Dhinkia	One General Park cum 1 children cum sensory park at Balitutha	One General Park cum 1 children park/Gym at Trilochanpur & Kankardia	5.00
Bus Shelters and Upgradation of Bus Stand with basic facilities		2 Bus shelters at Balitutha & Nuagan	2 Bus shelters at Dhinkia & Trilochanpur	2 Bus shelters at Kankardia, Chatua & Upgradation of Paradip Bus stand	2 Bus shelters at Abhaychandra, Mahal, Chhatara	2 Bus shelters at Chakradharpur, Paradip Garh	2 Bus shelters on Chatua-Ersam road	6.00
Model Haat/Market Place/Vending Zone for SHGs/Farmer Market		One vending zone at Patana	One vending zone at Mahal	1 Model haat development at Balitutha	One vending zone at Nuagan	One vending zone at Chatua		2.50
Development of facilities at Village Crematoriums with shed, sitting area, water facility etc. (All villages have separate crematorium for different castes)		1 Crematorium in Nuagan G.P, 3 in Dhinkia G.P & Deployment of 1 Hearse Van	3 Crematorium in Dhinkia G.P	3 Crematorium in Nuagan G.P	3 Crematorium in Garhkuja ng G.P	2 Crematorium in Kankardia village. & Deployment of 1 Hearse Van	2 Crematorium in Nuaratanpur & Balitutha	3.00

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
Facilities for drivers & helpers				Construction of facilities like parking plaza, Toilet & bathing complex, Cloakroom Fast aid station etc. for Truckers community at a strategic location near the project site.				8.00
HEALTH CARE								
Phase 2 expansion of 200 bedded Hospital.				Phase 2 Expansion of 200 bedded Hospital in collaboration with State Govt. With trauma care and Burn treatment units				130.00
Emergency Ambulance & Mobile Medical Unit Deployment within 10 KM of Project Area	3 Ambulances		1 Ambulance	1 MMU	1 Ambulance	1 Ambulance		4.00
Establishment of a Therapy Centre for Children with Special Needs				1 Therapy Centre at Balitutha with facilities for physiotherapy, Occupational Therapy, Speech Therapy etc. Deployment of Professional Therapists and assistant therapists. Post CER period, operational expenses for the same shall be taken up under CSR of the company..				2.00
Treatment support to Critical Patients from poor families from nearby villages/towns. Post CER period, the same shall be taken up under CSR of the company.		10 Patients	25 Patients	25 Patients	25 Patients	25 Patients	25 Patients	3.00
Veterinary Care facility upgradation/ establishment			Build/Upgrade local veterinary care facility at Patana & Balitutha. Deployment of trained veterinary Doctor & staff. Manpower expenses to be later taken up under CSR.					2.00
EDUCATION								
Phase 2 Expansion of Public School				Phase 2 expansion of Public school with construction of Hostel for Boys & Girls, Staff quarters, Library, Computer lab, Science Lab, Play-ground, deployment of school Bus etc.				12.00

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
Infrastructure upgradation of Govt. Schools in collaboration with Govt. of Odisha's Mo-School Abhiyan				Infra upgradation of Govt. 3 Govt. schools. Kunja Bihari High School, Nuagan U.P. School, Polanga U.P. School	Infra upgradation of Govt. 2 Govt. schools. Nuagan Primary School, Balitutha U.P. School	Infra upgradation of Govt. 2 Govt. schools. Trilochanpur U.P. School, Nuaratanpur U.P. School,	Infra upgradation of Govt. 2 Govt. schools. Chatua U.P. School, Kankardia U.P. School	4.50
Transformation of Anganwadis in villages within 10-15 KM of project area	20 Model Anganwadis	50 Model Anganwadis	50 Model Anganwadis	50 Model Anganwadis				4.50
STEM/Robotic Lab/Science Exhibition/Computer learning facility etc.	2 Labs establishment in K.B. High School, Nuagan & Garhkujan High School	2 Labs establishment in Dhinkia High School & Balitutha High School	2 Labs establishment in Bamdeipur High School, Kunjakoti High School	2 Labs establishment in Badagabapur High School, Chatua High School	2 Labs establishment in Paradip College, Erasama College			2.00
Teacher Training/ Special Education Cell etc. in schools upto Block/District level	100 Teacher training	100 Teacher training	100 Teacher training	100 Teacher training	200 Teacher training	200 Teacher training	200 Teacher training	2.00
Extra curricular training/ Competitive coaching etc. for students from villages within 10 KM of project area	Coaching for 100 selected students/ Aspirants	Coaching for 100 selected students/ Aspirants	Coaching for 100 selected students/ Aspirants	Coaching for 100 selected students/ Aspirants	Coaching for 100 selected students/ Aspirants	Coaching for 150 selected students/ Aspirants	Coaching for 150 selected students/ Aspirants	3.00
Subject Expert Teacher Support to local Govt.		20 Teachers to be provided to Local Govt. Schools in phased manner for subjects like Science, Mathematics, English etc. The same shall be taken up under CSR post CER period.						3.00

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
Schools with inadequate staff within 5 KM of project area								
WATER								
Rejuvenation of Ponds & Water bodies / Creating new ones with ground water recharge, bund, plantation, steps, street light etc.		Pond rejuvenation village wise - Dhinkia - 8, Patana-1, Gobindpur-7, Trilochanpur- 5	Pond rejuvenation village wise - Nuagan-20	Pond rejuvenation village wise - Garhkujan g-15, Noliasahi-3, Polanga-3	Pond rejuvenation village wise - Abhaychandpur -6, Nuagan -2, Bayanalkandha -3, Panigadia kandha-1, Kankardi a -2, Bamdeipur-4	Pond rejuvenation village wise - Balitutha -8, Bijipur-8, Badagabapur-3, Badabuda -1	Pond rejuvenation village wise - Kunjakothe-3, Khuranta-5, Bhuyannpal-2	15.00
SANITATION								
Mechanised vehicle for garbage lifting and transportation & Establishment of solid waste processing unit				Additional waste collection vehcile deployment, Establishing village level segregation centres in Dhinkia, Garhkujang, Nuagan G.P.s. One central solid waste processing unit in one of the above three G.Ps based on feasibility.				5.00
Development of Public Toilets/Women Exclusive Toilets in villages within 10 KM and/or nearby town/market place etc.	2 Public/Women Exclusive Toilets to be constructed in Garhkujan g & Nuagan	2 Public/Women Exclusive Toilets to be constructed in Balitutha & Trilochanpur	2 Public/Women Exclusive Toilets to be constructed in Patapur & Balia	2 Public/Women Exclusive Toilets to be constructed in Chatua & Erasama	2 Public/Women Exclusive Toilets to be constructed in Kankardi a & Kunjakot hi	2 Public/Women Exclusive Toilets to be constructed in Paradip & Taladanda		3.50
Waste to Wealth Enterprise			1 enterprise Garhkujang G.P with training, infrastructure and equipment to convert plastic, rubber, metal and other waste to creative daily use products.					1.00
ENVIRONMENT & BIO DIVERSITY								

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
Mangrove Forest Conservation in collaboration with Govt. in coastal Odisha		Rs. 50 lakh contribution	Rs. 50 lakh contribution	Rs. 50 lakh contribution	Rs. 50 lakh contribution			2.00
Bio diversity park/ Aqua museum in village within 5 Km of project area and/or nearby town				1 Bio diversity park		1 Aqua museum		8.00
Carry out plantation and afforestation programs in peripheral villages within 0-5 Km and or road side.	Plantation & maintenance of 4 lakh trees in villages within 0-5 KM from project site							38.00
SKILL DEVELOPMENT								
Skill Development of Youth (Male & Female) from villages within 0-2 Km of project area in Industry oriented skills				600 youth	600 youth	400 youth	400 youth	6.00
Providing training to Mission Shakti SHG members from villages within 2 Km of project area				500 SHG members in Enterprise skills, product skills, e-commerce marketing skills etc.	500 SHG members in Enterprise skills, product skills, e-commerce marketing skills etc.	500 SHG members in Enterprise skills, product skills, e-commerce marketing skills etc.	500 SHG members in Enterprise skills, product skills, e-commerce marketing skills etc.	2.00

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
Entrepreneurship Development Program & Seed fund for Entrepreneurs from villages within 2 Km of project area			50 Youth to be trained in Entrepreneurship Development	50 Youth to be trained in Entrepreneurship Development	50 Youth to be trained in Entrepreneurship Development	50 Youth to be trained in Entrepreneurship Development	50 Youth to be trained in Entrepreneurship Development	2.00
PROMOTION OF SPORTS								
Mini stadium/Indoor gaming facility development				One Mini stadium/Indoor game facility at Nuagan	One Mini stadium/Indoor game facility at Garhkuja ng	One Mini stadium/Indoor game facility at Balitutha	One Mini stadium/Indoor game facility at Kankardia	1.50
Coaching Academy with equipments and coaching staff. Same shall be taken up under CSR post CER period		Volleyball Coaching Academy at Dthinkia			Athletics Coaching Academy at Nuagan			1.50
LIVELIHOOD								
Common Production Centres for SHGs within 2 - 5 Km of project area		One Common Production Centre for Mission Shakti SHGs in Dthinkia G.P	One common production centres for Mission Shakti SHGs in Nuagan G.P	One common production centres for Mission Shakti SHGs in Garhkuja ng G.P	One common production centres for Mission Shakti SHGs in Balitutha G.P'	One common production centres for Mission Shakti SHGs in Bamdeipur G.P	One Common Production Centre for Mission Shakti SHGs in Kunjakothi G.P	2.00
Establishing a Mission Shakti - Women Enterprise Centre of Excellence				One CoE building/facility for Mission Shakti Women Enterprise with equiped facilities to train women entrepreneurs in various small businesses and provide them co-				5.00

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
				working/ co manufacturing space for products like Food processing, textile, crafts, spices, LED bulb, sanitary pads, furniture etc. at a strategic location in adopted villages in collaboration with State Govt. department of Mission Shakti.				
Betel Cluster Development in villages within 2 Km of project area with focus on direct project affected families				3 betel Cluster Development in Dhinkia, Nuagan & Garhkujan G.P.				10.00
Provision of Electric Vehicles (Three wheeler) to Mission Shakti SHGs for livelihood promotion (Passenger/Goods). 2 Evs per village in 16 adopted villages.	4 Evs to be given women SHGs	4 Evs to be given women SHGs	4 Evs to be given women SHGs	4 Evs to be given women SHGs	4 Evs to be given women SHGs	6 Evs to be given women SHGs	6 Evs to be given women SHGs	1.50
PROMOTION OF CULTURE & TOURISM								
Development of Places of worship with public amenities				Infra upgradation of Gundicha Temple, Garhkujan G	Infra upgradation of Phulakhai Temple, Dhinkia	Infra upgradation of Mangala Temple, Gobindpur	Infra upgradation of Mahaveer Ashram, Nuagan	3.00
Revival of Bhagabat Tungis / Similar cultural centres				Revival of 2 Bhagabat Tungis in Dhinkia G.P	Revival of 2 Bhagabat Tungis in Nuagan G.P	Revival of 2 Bhagabat Tungis in Garhkuja ng G.P	Revival of 2 Bhagabat Tungis in balitutha G.P	1.00
Promotion of Eco-tourism		Promotion of eco-tourism at Silali/Paradip sea beaches. That includes need based development of tourist facilities.						2.00

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
Music/Dance Academy/ Art Centre and Instrument support to local groups within 2 Km of project area							Establishment of Art Centre with Music & dance etc. training and performing facility with Auditorium at a strategic location in one of the adopted village.	2.50
AGRICULTURE								
Mini- Krushi Vigyan Kendra/ Advance Agriculture Centre within 2-5 Km of project area				Mini Krushi Vigyan Kendra establishment & Operational expenses at a strategic location in one of the adopted village.				12.00
Establishment of small Cold storage				2 small solar-hybrid Cold storages of 20-30 ton in Balitutha G.P and Nuagan G.P	1 small solar-hybrid Cold storage of 20-30 ton in Garhkuja ng G.P	1 small solar-hybrid Cold storage of 20-30 ton in Balitutha G.P	2 small solar-hybrid Cold storages of 20-30 ton in Dhinka G.P and Bamdeipur G.P	3.00
Assistance to farmers in Dairy farming/ poultry/Organic farming /Farm mechanisation etc. within 2 -5 Km of project area		200 Farmers	200 Farmers	200 Farmers	200 Farmers	200 Farmers	200 Farmers	4.00
Channel for irrigation and to clear water logging as well as to stop saline water ingress to agriculture fields.				Construction of a channel/drain & check dam(s) to clear water logging from the village & fields during monsoon and to stop saline water ingress into fields during storm.				22.00
OLD AGE/DESTITUTE CARE								

Project Description	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Budget (In Rs. Crores)
Establishment of Old Age/Destitute care home within 5 Km of project area			1 Old age/ Destitute persons	Home with capacity for 200				3.00
Facilitating Government schemes for people from economically weaker sections from adopted villages		10000 Govt. scheme benefits to be facilitated.	10000 Govt. scheme benefits to be facilitated.	10000 Govt. scheme benefits to be facilitated.	10000 Govt. scheme benefits to be facilitated.	10000 Govt. scheme benefits to be facilitated.		1.00
UNFORESEEN MISCELLANEOUS ACTIVITIES								
Budget provision for unforeseen needs of the peripheral villages	Budget provision for unforeseen activities in adopted villages							10.00
Total								446.00
PROJECT EXECUTION								
Project Execution Expenses.	Project Execution Expenses, that covers human resources, consultants, design, Monitoring & supervision, documentation, reporting etc. for the CER projects.							15.00
GRAND TOTAL								461.00

True copy
attested
Richard, H.V.

OFFICE OF THE ENGINEER-IN-CHIEF, WATER RESOURCES
SECHA SADAN, BHUBANESWAR-751001

Letter No . WS-IWS-236/2021 25806 (M²) /Dated, 30/09/2021

From

Shri D. K. Mohanty,
Chief Engineer, Water Services

To

✓ The JSW Utkal Steel Ltd.
Plot No. 3, Forest Park,
Sishubhawan Square,
Bhubaneswar - 751009.

Sub : Availability of 99.80 cusecs of water for the setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA crude steel with 10 MTPA Cement grinding unit and 900 MW Captive Power Plant by M/s JSW Utkal Steel Limited located in Ersama Tehsil, Jagatsinghpur District, Odisha.

Ref: Lr. No. JSW /U/O/2021/224 dt. 23.0.9.2021

Sir,


With reference to the letter subject cited above, it to say that in principle allocation of 117.71 cusecs of water in favour of M/s JSW Utkal Steel Ltd. for their industrial use from a suitable location river Mahanadi have been communicated to the industry vide DoWR Lr. No. 2618/WE dated. 31.01.2018 (Copy enclosed).

Subsequently, the industry has applied for 99.80 cusecs of water from river Mahanadi in place of their earlier requisition. The intake location at Jagatpur in the upstream of river Mahanadi has been finalized by a committee comprising officials of DoWR, IDCO and representatives of JSW Utkal Steel Ltd. The industry has been requested to submit the form "J" through "GO-SWIFT" portal for final allocation of water Vide DoWR Lr. No. 20873 dated. 19.09.2019, the same is not yet applied by the industry.

This is for information and necessary action.


Encl: As above.

Yours faithfully,


30.09.2021
Chief Engineer, Water Services

Memo No _____/Date _____

Copy submitted to the Special Secretary to Govt. DoWR for favour of kind information and necessary action.


30.09.2021
Chief Engineer, Water Services

JSW Utkal Steel Limited



No. JSW/U/O/2021/224

Date: 23.09.2021

90
To,
The Engineer-In-Chief
Department of Water Resources
BHUBANESWAR

Sub: Availability of 99.80 Cusecs of water for the Setting up of a Greenfield Integrated Steel plant of capacity 13.2 MTPA crude steel with 10 MTPA Cement grinding unit and 900 MW Captive Power Plant by M/s. JSW Utkal Steel Limited located in Ersama Tehsil, Jagatsinghpur District, Odisha.

Ref : 1. Letter No. 2618 dated 31.01.2018 from EIC-cum-SS to Govt., DoWR.
2. Letter No. GM/SLNA/JSW/37/17 dated 31.05.2018 from GM(SLNA), IPICOL.
3. Letter No. 20873 dated 19.09.2019 from Special Secretary to Govt., DoWR.
4. Our Online Proposal No. IA/OR/IND/74396/2018-Environment Clearance.
5. MOM of the 44th meeting of EAC held on 14th Sep 2021 [Para 44.8.25 (iv)]

Sir,

This has with reference to the subject noted above and DoWR vide its letter dated 31.08.2018 & 19.09.2019 as referred under S. No. 1 & 3 have in-principle allocated 99.8 Cusecs of industrial water from Mahanadi Basin and also, communicated the Government's decision regarding the intake location at Jagatpur in the upstream of River Mahanadi for aforesaid Project.

Expert Appraisal Committee (EAC)-Industry-1, MoEFCC, GoI while appraising of our project for prior Environmental Clearance on 14th Sept, 2021 [**Extract of the MoM # Para 44.8.25 (iv) is attached herewith for ready reference**] have requested the following confirmation;

"the claim by Project Proponent that enough water is available needs to be confirmed by Authorities managing water in the State".

In view of the above, our earnest request you to confirm that 99.80 Cusecs of industrial water will be made available for setting up of the said project near Paradip, located in Ersama Tehsil, Jagatsinghpur District, Odisha in line with the letter issued to JSW Utkal Steel Ltd. in order to comply above observation.

Thanking You,

Yours Faithfully
For JSW Utkal Steel Ltd.

B. Dalgaade
23/09/21
[BASWARAJ M. DALGADE]
Authorized Signatory

Encl.: As Above

Copy To: The Principal Secretary, Industries Dept., Govt. of Odisha-For kind information.

Plot No.3, Forest Park, Shishubhawan
Square
Bhubaneshwar 751009, Odisha
T +91 674 2596117

Registered Office
JSW Centre
Bandra Kurla Complex
Bandra East, Mumbai 400 051
CIN. : U27209MH2017PLC301887
T +91 22 4286 1000
F +91 22 4286 3000
www.jsw.in



C P Jindal Group

122
13/7/18

18

B.S.V.

URGENT/BY FAX

Government of Odisha
Department of Water Resources

No. 2618 /WR.,
WR-MAJII-WRC-0025/2017 (OSWAS)
Irr.-II-WRC-43/18 (Physical)

Date: 31/07/2018

From

Er. H.K. Behera,
EIC-cum-Special Secretary to Government.

To

The Chief, Odisha Project,
M/s JSW Ltd., JSW Centre, Bandra Kurl Complex,
Bandra (East), Mumbai. Fax No.-9122-42863000.

Sub: Water availability for the proposed Steel Plant by M/s JSW Steel Ltd..

Ref:- Your Letter No.-03 dated 20.07.2017 addressed to CMD, IPICOL.

Sir,

In inviting reference on the subject noted above, I am directed to say that Government in Department of Water Resources have been pleased, for in-principle allocation of 117.71 cusecs (12000 cum/ hr) of water in favour of M/s JSW Steel Ltd., for their proposed Greenfield 12 MTPA Integrated Steel Plant, IOPP of Capacity 32 MTPA with Captive Port and 900 MW Co-Generation Captive Power Plant from a suitable location over river Mahanadi to be identified by Department of Water Resources.

This is for information and necessary action.

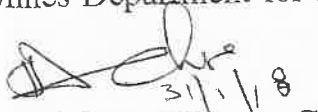
Yours faithfully,



EIC-cum-Special Secretary to Government

Memo No. 2619 /WR Dtd. 31/07/2018 /

Copy forwarded to the CMD, IPICOL/ EIC, WR, Secha Sadan, Bhubaneswar/ CE, Water Services, O/o the EIC, WR/ CE, FC & BM, LMB, Bhubaneswar/ Industries Department/ Steel & Mines Department for information and necessary action.



EIC-cum-Special Secretary to Government

True copy
attested
Richard, H.V.

Handwritten notes: 06.02, up in file, 14, SRM

Government of India
Central Ground Water Board
CGWB, SER, Bhujal Bhawan
Khandagiri Square, NH-V, Bhubaneswar

File No.- 2-71/Admin/CGWB/SER?RTI-2025-26- 191

To

Date: 03/03/2026

Lingaraj Samantaray,
At: Bajrakot, PO: Baunsagarh, PS: Ranpur,
Dist: Nayagarh
Odisha -752026

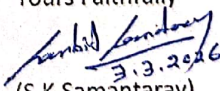
Registration Number: RTI application received via email from Collectorate, Jagatsingpur on 9/2/2026.

Sir,
Please find enclosed herewith the reply to your request for Information under RTI Act 2005, received dated 09/01/2026.

Sl No	Specific details of Information Sought	Reply
1	I seek the following information in respect of JSW Utkal Steel Limited which is constructing a steel plant in the DinkiaCharidesh area under Ersama Block Jagatsinghpur District Odisha pursuant to a news report published in Orissa Post, Bhubaneswar edition dated 20 January 2026 (copy enclosed).	
1	Details of enforcement action taken pursuant to the said report, including sealing of illegal borewells/rigs, seizure of machinery/equipment used for unauthorized groundwater extraction, stoppage of illegal extraction activities.	Doesn't pertain to CGWB
2	Copies of inspection reports, inquiry reports, or action taken reports prepared by district officials after publication of the said news item.	Doesn't pertain to CGWB
3	Whether JSW possesses a valid CGWA/CGWB NOC for groundwater extraction at the project site. If yes, provide copy and specify number of borewells permitted, permitted depth, and permitted quantity of extraction.	M/s JSW Utkal Steel Limited has obtained 2 NOC's (copy enclosed) from CGWA. The "Application Type" is for Infrastructure category. Approval was given for 5 nos of tube wells.
4	Whether the District Collector has acted in compliance with NGT directions, including those laid down in M/s Sky Moon Aqua v. The Principal Secretary to Government, regarding sealing of borewells, stopping illegal operations, and prosecution of offenders. If yes, provide details of compliance.	Doesn't pertain to CGWB.

In case, you want to go for an appeal in connection with the information provided, you may appeal to the Appellate Authority indicated below within thirty days from the date of receipt of this letter.

Dr.B.K.sahoo
FAA & Regional Director
Address: CGWB, South Eastern Region, Bhujal Bhawan, Khandagiri Square,
Bhubaneswar-751030

Yours Faithfully

(S.K.Samantaray)
3.3.2026
CPIO & Scientist-D

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY



सत्यमेव जयते



भुजल निकासी हेतु अनापत्ति प्रमाण पत्र
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

PROJECT NAME Captive Jetty of M/s. JSW Utkal Steel Ltd	
PROJECT ADDRESS Jatadhari Muhan	PIN CODE 754141
STATE ODISHA	DISTRICT JAGATSINGHAPUR
TOWN/BLOCK ERASAMA	
COMMUNICATION ADDRESS JSW Utkal Steel Limited, Jatadhari Bhawan, Near NAC Girl's School, Madhuban, Paradip	
ADDRESS OF CGWB REGIONAL OFFICE Bhujal Bhawan, Khandagiri Square, NH-5, Bhubaneswar 751001, Odisha	
1. NOC NO. NOC/INF/OD/2025/3527/N	2. DATE OF ISSUANCE 25/03/2025
3. APPLICATION NO. INF/OD/2025/3527	4. APPLICATION TYPE Infrastructure
5. PROJECT STATUS New Project	6. NOC TYPE New
7. VALID FROM 25/03/2025	8. VALID UP TO 24/03/2030
9. WATER QUALITY TYPE Fresh Water	10. AREA TYPE CATEGORY Saline (GWRE-2024)

11. Ground Water Abstraction Permitted					
GW Abstraction		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
93.00	33945.00	0.00	0.00	93.00	33945.00

12. Details of Ground Water Abstraction /Dewatering Structures														
EXISTING 0					PROPOSED 3					TOTAL 3				
DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu
0	0	0	0	0	0	0	0	3	0	0	0	0	3	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

Validity of this NOC shall be subject to mandatory compliance of the following conditions:

Phase I (within 30 days)

1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) is mandatory for all users seeking No Objection Certificate. Intimation regarding their installation shall be updated in Self-Compliance Module (Phase-I) of BhuNeer APP portal within 30 days of grant of No Objection Certificate.

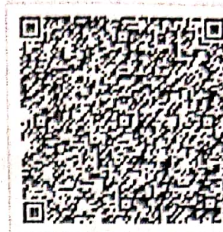
Phase II (after 11 months)

1. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केन्द्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY



सत्यमेव जयते



भूजल निकासी हेतु अनापत्ति प्रमाण पत्र
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

PROJECT NAME B+S+11 Storey Staff Quarter Block on Existing G+1 Administrative Office Building and G+2 Guest House of M/s JSW Utkal Steel Limited

PROJECT ADDRESS Plot No. 45(P) And 45/344(P), Khata No. 27 & 24,
Village/Mouza – Sandhakuda, Paradeep

PIN CODE 754142

STATE ODISHA

DISTRICT JAGATSINGHAPUR

TOWN/BLOCK
KUJANG

COMMUNICATION ADDRESS JSW Utkal Steel Limited, Jatadhari Bhawan, Near NAC Girl's School,
Madhuban, Paradip

ADDRESS OF CGWB REGIONAL OFFICE Bhujal Bhawan, Khandagiri Square, NH-5, Bhubaneswar
751001, Odisha

- | | |
|--------------------------------------|---|
| 1. NOC NO. NOC/INF/OD/2025/14616/N | 2. DATE OF ISSUANCE 23/12/2025 |
| 3. APPLICATION NO. INF/OD/2025/14616 | 4. APPLICATION TYPE Infrastructure |
| 5. PROJECT STATUS Existing Project | 6. NOC TYPE New |
| 7. VALID FROM 28/11/2025 | 8. VALID UP TO 27/11/2030 |
| 9. WATER QUALITY TYPE Fresh Water | 10. AREA TYPE CATEGORY Safe (GWRE-2024) |

11. Ground Water Abstraction Permitted

GW Abstraction		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
98.10	35806.50	0.00	0.00	98.10	35806.50

12. Details of Ground Water Abstraction /Dewatering Structures

EXISTING 2					PROPOSED 0					TOTAL 2				
DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu
0	0	0	2	0	0	0	0	0	0	0	0	0	2	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

Validity of this NOC shall be subject to mandatory compliance of the following conditions:
Phase I (within 30 days)

1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) is mandatory for all users seeking No Objection Certificate. Intimation regarding their installation shall be updated in Self-Compliance Module (Phase-I) of BhuNeer APP portal within 30 days of grant of No Objection Certificate.

Phase II (within 11 months)

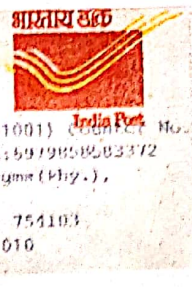


1. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
2. Construction of purpose-built observation wells (piezometers) for ground water level monitoring is mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the notified guidelines.
3. Proponents shall monitor quality of ground water from all the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analyzed in NABL accredited or Govt. approved laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

*True copy
attested
Richard, H.V.*

Udyan Marg S.O 751009 **50**
EO701700961IN, IVR No: 6979701700961
27-01-2026 15:43:46, Counter No. 1,
TO: ADDL CHIEF SECY FOREST E C C DEPTT.
KHARVEL BHAWAN, KHORDHA, 751001
From: DILLIP KU SAMANTARAY
MALAY VIHAR, KHORDHA, 751025
Base Amt: 24.00
Wt: 60gms (Phy.)
P.Mode: BHARATQR

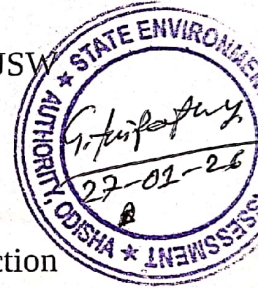
Annexure - 5



To,

1. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha -751001, email : fsec.or@nic.in
2. Collector & District Magistrate, Jagatsinghpur, Collectorate Office, AT/PO/Dist-Jagatsinghpur, Odisha - 754103, email: dm-jagatsinghpur@nic.in
3. Chairman, Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad - 121001, chmn-cgwb@nic.in, tschmn-cgwb@nic.in
4. Member Secretary, State Pollution Control Board, A-118, Unit - VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : member.secy@ospcboard.org
5. Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha, At - 5RF-2/1, Acharya Vihar, Unit - 9, Bhubaneswar, Odisha, PIN - 751002 email : seiaaorissa@gmail.com

Subject: Complaint about illegal use of groundwater and pollution by JSW Utkal Steel Limited in Dinkia-Charidesh area, Jagatsinghpur, Odisha

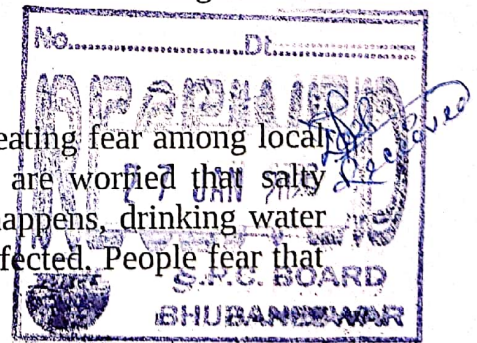


Respected Sir,

I, Sri Dillip Kumar Samantaray, Advocate and Environmental Protection Activist, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha, on behalf of the affected residents, hereby submit about the large-scale use of groundwater by JSW Utkal Steel Limited for its construction work in the Dinkia-Charidesh area of Ersama Block, Jagatsinghpur district, Odisha.

Local villagers have reported that the company is taking groundwater in huge quantities without proper permission. It is alleged that more than 300 borewells have been drilled, many of them very deep (over 1,000 feet), and groundwater is being used every day for construction work in Nuagaon and Dinkia villages.

This heavy and uncontrolled use of groundwater is creating fear among local people. The area is close to the coast, and villagers are worried that salty seawater may enter their shallow tube wells. If this happens, drinking water will become unsafe, and farming will also be badly affected. People fear that the region may soon face a serious water shortage.



True copy
attested
Richard, etc



Despite repeated objections, public complaints and media reports, no effective action has been taken so far by the CGWB or the district administration, allowing the violations to continue unchecked.

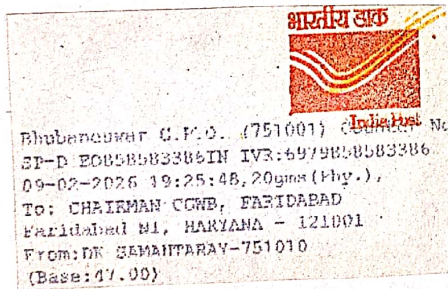
PRAYER :

In view of the above, I respectfully request your authority to:

1. Conduct an immediate field inspection and hydrogeological assessment of groundwater extraction by JSW Utkal Steel Limited.
2. Verify the existence or absence of a valid CGWA NOC for groundwater withdrawal and Order the immediate sealing of all illegal borewells and stoppage of unauthorized groundwater extraction.
3. Initiate penal and remedial action as per the environmental laws and Impose Environment Compensation upon the Company.

Place: Bhubaneswar

Date: 24/01/2026



Yours faithfully,

Dillip Kumar Samantaray

Dillip Kumar Samantaray

Advocate & Environmental Activist

Note : News clipping of "Orissa Post", Bhubaneswar, dated 20.01.2026 is attached with this grievance petition.

FORM OF VAKALATNAMA
IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.

/ 2026 / EZ**BETWEEN**

Sri Dillip Kumar Samantaray

... Applicant(s)

-VERSUS-JSW Utkal Steel Limited
& Ors.

... Respondents

KNOW ALL MEN BY THESE PRESENTS, that by this VAKALATNAMA I/We

Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha
 _Applicants/Appellant(s)/Petitioner(s)/Respondent(s)/Opposite Party(ies) in the aforesaid Revision/petition/Appeal/Case/Suit do hereby appoint and retain

Mr. Akhand,

BCE - O-269-2023

M- 7008816891

Plot No. 6F-1030, Sector-9, CDA, Cuttack - 753014

Advocate(s) to appear for me/us in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents for receipt of any money that may be payable to me/us in the said case and also in applications for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully in the said case.

DATED THE.....09.03.....2026

Received from the executants(s)
 satisfied and accepted as I hold
 no brief for the other side

Accepted as above.

Akhand
 Advocate

Dillip Kumar Samantaray

SIGNATURE OF EXECUTANTS